

**Sub:- reply to the Calling Attention Notice tabled by Shri. Prasad Gaonkar, MLA**

CALLING ATTENTION	ANSWER																		
<p>“Fear and Anxiety in the minds of the people from Sanguem taluka due to failure of Government to resolve various issues pertaining to settlement of grievances after notifying Netravali wildlife sanctuary. Over more than 20 years there is no sign of hope for affected people living in jurisdiction of Netravali wildlife sanctuary and also apprehensions in the minds of people especially Scheduled Tribe and other traditional forest dwellers over pending cases of forest rights claims filed under the Scheduled Tribes and other traditional forest dwellers (recognition of forest rights) Act, 2006 and failure to grant rights of ownership of land that have been cultivated by them since decades. The steps the Government intends to take in this matter.”</p>	<p>There should not be any fear and anxiety in the minds of the people from Sanguem taluka for any reasons pertaining to Notification of Netravali Wildlife Sanctuary. Government of Goa is fully committed to protect the interest of the scheduled tribe and other traditional forest dwellers by implementing the relevant provisions for settling the rights as per the provisions of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.</p> <p>The claims under Forest Rights Act, 2006 are processed by notified committees i.e. Gram Sabha, Sub-Divisional Level Committee (SDLC) and District Level Committee (DLC) on merit basis. The status of FRC Cases in Sanguem taluka as on date is as under;</p> <table border="1" data-bbox="608 1133 1385 1536"> <tbody> <tr> <td>Individual claims</td> <td>1067</td> </tr> <tr> <td>Community claims</td> <td>155</td> </tr> <tr> <td>Total claims</td> <td>1222</td> </tr> <tr> <td>Spot verification done</td> <td>605</td> </tr> <tr> <td>Claims approved by Gram Sabha</td> <td>519</td> </tr> <tr> <td>Claims approved by SDLC</td> <td>153</td> </tr> <tr> <td>Claims approved by DLC</td> <td>83</td> </tr> <tr> <td>Title distributed/Sanad issued</td> <td>10</td> </tr> <tr> <td>Claims rejected</td> <td>06</td> </tr> </tbody> </table> <p>After notification of the Wildlife Sanctuary, the Revenue Officer cum collector (ROC) is appointed by the Government to invite objections and settle the rights of affected people/ communities. For Netravali Wildlife Sanctuary, Deputy Collector and SDO, Sanguem is appointed as ROC for the purpose to determine the existence, nature and extent of rights of any person in or over the land comprised within the limits of the Wildlife Sanctuary (Order No. 2-36-Netravali-FD-Vol.III/311 dated 30<sup>th</sup> September2019).</p>	Individual claims	1067	Community claims	155	Total claims	1222	Spot verification done	605	Claims approved by Gram Sabha	519	Claims approved by SDLC	153	Claims approved by DLC	83	Title distributed/Sanad issued	10	Claims rejected	06
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The ROC has issued notices to 372 claimants so far and 18 Nos. of claims are rejected. Rest are been heard by the ROC.

Hence, the concerns of the people of Sanguem Taluka with respect settlement of their rights are being addressed by the Government.